(c) whether Government have considered the proposal that weavers of the closed mills or closed weaving departments be given option to hire-purchase four looms on being retrenched; if so, what are the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI ASHOK GEHLOT): (a) to (c) Government have considered the "Turn Around Strategy" of National Textile 'Corporation which involves its restructuring, Labour Rationalisation, Modernisation etc. but have not taken any decision on it.

Amount sanctioned to Andhra Pradesh under Textile Modernisation Fund Scheme

- 1092. DR. NARREDDY THULASI REDDY: Will the Minister of TEXTILES be pleased to state:
- (a) what is the number of applications which have been received from Andhra Pradesh under the Textile Modernisation Fund Scheme; and
- (b) what is the number out of them which have been sanctioned alongwith the amount sanctioned?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI ASHOK GEHLOT): (a) As per information provided by Industrial Development Bank of India (IDBI), the number of application received from Andhra Pradesh under Textile Modernisation Fund is 36.

(b) Out of the above, 28 Units have been sanctioned assistance, aggregating to Rs. 7872 lakhs.

12.00 Noon

PAPERS LAID ON THE TABLE

THE DEPUTY CHAIRMAN: Now the Papers to be laid... (Interrup-tion)

SHRI SUBRAMANIAN SWAMY; Madam, I gave a notice... (Interrup. tions) ...

THE DEPUTY CHAIRMAN; No, no, I will not permit anything till I allow the Papers to be laid on the Table. All of you know my procedu-red... (Interruptions) ... You know my procedure. First, I will allow the Papers to be laid on the Table; then we will proceed with whatever is bothering your mind. Papers to be laid on the Table, Shri Sharad Pa-war.

Memorandum of understanding (1992-93) between, Department (of Defence Production and Supplies and the Garden Beach Shipbuilders and Engineers Limited, the Mazadon Dock Limited, Goa Shipyard Limited, Hindustan Aeronautics Limited, Mishra Dhatu Nigam Limited, Bha-rat Earth Movers Limited and the Bharat Dynamics Limited.

THE MINISTER OF DEFENCE (SHRI SHARAD PAWAR) : I lay on the Table a copy each (in English Hindi) of the following papers:—

- (i) Memorandum of Understanding between the Government of India (Ministry of Defence—Department of Defence Production and Supplies) and the Garden Reach Shipbuilders and Engineers Limited for the year 1992-93.
- (ii) Memorandum of Understanding between the Government of India (Ministry of Defence—Department of Defence Production and Supplies) and the Mazagon Dock Limited for the year 1992-93.
- (iii) Memorandum of Understanding between the Government of India (Ministry of Defence—Department of Defence Production and Supplies) and the Goa Shipyard Limited for the year 1992-93
- (iv) Memorandum of Understanding between the Government of India (Ministry of Defence—Department of Defence Production and Supplies) and the Hindustan Aeronautics Limited for the year 1992-93.

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- (v) Memorandum of Understanding between the Government of India (Ministry of Defence—Department of Defence Production and Supplies) and the Mishra Dhatu Nigam Limited for the year (1992-93.
- (vi) Memorandum of Understanding between the Government of India (Ministry of Defence—Department of Defence Production and Supplies) and the Bharat Earth Movers Limited for the year 1992-93.
- (vii) Memorandum of Understanding between the Government of India (Ministry of Defence— Department of Defence Production and Supplies) and the Bharat Dynamics Limited for the year 1992-[Placed in Library. For (i) to (vii) See No. LT-2238/92 to 2244/93.

Memorandum of understanding: 1992-93) between Ministry of Textiles and Central Cottage Industries c r-poration of India Limited.

इस्त्र मंद्राक्षण के राज्य मंत्री (श्री भारोक गहुलोत) : महोद्द्य, में श्रापकी तनुमति से 1992-93 के वर्ष के लिए भारत सरकार (वस्त्र मंत्रालय) और सेन्ट्रल काटेज इंडस्ट्रीज कारपोरेणन ग्रॉफ इंडिया लिमि-टेड के बीच सम्पन्न सहमति ज्ञापन की एक प्रति (श्रंग्रेजी तथा हिन्दी में) सभा पटल पर रखता हं।

[Placed in Library. See No. LT-2130/92].

Report of the Comptroller and Auditer General of India Union Governmernt _[No.14 (commercial) o f1991] in respect of Salem Steel Plant Steel Authority of India

श्री श्रशोक गहलोत : महोदया, मैं श्रापकी श्रनुमति सेश्री संतोष मोहन देव की ग्रोर से संविधान के श्रनुस्छेद 151 के खंड (1) के ग्रधीन सेलम स्टोल प्लांट स्टील ग्रथ रिटी श्राफ इंडिया लिमिटेड के संबंध में भारत के नियंवक महालेखा परीक्षक के प्रतिवेदन संघ सरकार [1991 का संख्यांक 14 (वाणिज्यक)] कः एक प्रति (ग्रंग्रेजी तथा हिन्दी में) सभा पटल पर रखता हूं। [Placed in Library. See No. LT-2261/92].

Notifications of the Ministry of Law, Justice and Companies Affairs (Department of Justice)

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H. R. BHARDWAJ): I lay on the Table a copy each (in English and Hindi) of the following Notifications of the Mini-istry of Law, Justice and Company Affairs (Department of Justice): —

(i) G.S.R. No. 117, dated the 14th March, 1992, publishing the High Court Judges (Travelling Allowance) Amendment Rules, 1992 unedr sub-section (3) of section 24 of the High Court Judges (Conditions of Services) Act, 1954.

[Placed in Library. See No. LT-2248/92].

Ch) G.S.R. No. 559(E), dated the 27th May, 1992, publishing the Supreme Court Judges (Amendment) Rules, 1992, under sub-section (3) of section 24 of the Supreme Court Judges (Conditions of Services) Act_? 1958. [Placed in Library. See No. LT-2249/92].

RE. DEVELOPMENTS IN AYODHYA

THE DEPUTY CHAIRMAN: Calling Attention... (Interruptions)...

SHRI SUBRAMANIAN SWAMY (Uttar Pradesh): Madam, I gave a notice that there is a criminal breach of the Constitution... (Interruptions)